

India regarding such derecognition; if so, what was the reply given;

(d) whether the IDPL Management declared lock out in West Bengal w.e.f. August 19, 1989 with prior intimation as per Industrial Disputes Act; and

(e) if not, the reasons for non-payment of wages during the lock out period from August 19, 1989 to November 20, 1989 to the employees concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e). Information is being collected and would be laid on the Table of the House.

#### Registration of New Industries In Gujarat and Delhi

919. SHRI CHANDRESH PATEL: Will the PRIME MINISTER be pleased to state:

(a) the number of proposals from Gujarat and Delhi regarding registration of new industries pending with the Government;

(b) the details of industries registered in Gujarat and Delhi from January 1, 1990 to October 31, 1991; and

(c) when the pending proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The schemes of registration of industries have been abolished under the new Industrial Policy *vide* Notification No. 477(E) dated 25th July, 1991.

(b) Details are published by the Indian Investment Centre in their 'Monthly Newsletter'. Copies of this publication are being sent to the Parliament Library regularly.

(c) Does not arise in view of (a) above.

#### Committee to look after unauthorised Constructions in Capital

920. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the High Court of Delhi has ordered for the setting up of a Committee to look into the problem of unauthorised construction and violation of building bye-laws in the capital;

(b) if so, the details thereof and the terms of reference of the Committee;

(c) whether the Committee has submitted any report; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) A Committee has been constituted under the Chairmanship of Secretary Ministry of Urban Development to go into the details of unauthorised construction and misuse of residential properties and suggest remedial measures to combat this menace to ensure orderly development of Delhi.

(c) Yes, Sir.

(d) The Committee has formulated various recommendations in the light of the analysis of the present regulations and the practices of builders and professionals in regard to deviations from the sanctioned building bye-laws, violation of building bye-laws and the regulation of Delhi Master Plan. The Committee's recommendations include inter-alia appointment of Special Police officers from Residents Associations; increase in the number of courts of jurisdiction; amendment of Delhi Development Act and Punjab Municipal Act to enable effective control of

local bodies over unauthorised construction; amendment in the Registration Act to make the registration of Power of Attorney compulsory; listing the risk factors by any Public Sector or private builder/developer/while advertising/publicising sale of plot/land/built up space; creation of 4 companies of Police under the aegis of Delhi Police for better enforcement; strengthening of Demolition Squad; fixing responsibility on Architects, Engineers, Plumbers etc. in case of default; and licensing of developers, builders and property agents.

#### **Board of Directors in CAPART**

921. SHRI P.C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether The Council for Advancement of People's Action and Rural Technology has any Board of Directors at present;

(b) if so, when this Board was last constituted;

(c) whether the tenure of this Board has since expired;

(d) for how many years CAPART has been without a legally constituted Board of Directors having non-official members; and

(e) the details of the projects in Kottayam and Ernakulam districts in Kerala which have been aided by CAPART during the last three years?

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF RURAL DEVELOPMENT  
(SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) On 1.1.1987

(c) The tenure expired on 31.12.1989

(d) Since 1.1.1990

(e) The details of projects sanctioned in Kottayam and Ernakulam Districts in Kerala aided by CAPART during the last three years are given in the attached Statement - I, II and III.